

GOVT. OF NCT OF DELHI
DEPARTMENT FOR THE WELFARE OF SC/ST/OBC/MIN.
B-BLOCK, 2ND FLOOR, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

No.F.5 (3)/2018-19/DSCST/PG/VSQ-US174/ 2832-33

Dated: 26/2/19

To

The Deputy Secretary (Question Branch),
Govt. of NCT of Delhi,
Delhi Vidhan Sabha Sachivalya,
Old Secretariat, Delhi-110054

**Sub: - Regarding Vidhan Sabha Unstarred Question No. 174 for 28/02/2019
asked by Sh. Adarsh Shastri.**

Sir,

Please refer to the Deputy Secretary (Question Branch) Vidhan Sabha Delhi letter No. F.11(B-1)VI/2015-20/V.S.S/Question Branch/1370, dated 18/02/2019 on the subject cited above. In this regard, I am directed to enclose herewith the reply of the above said Question (100 Copies and soft copy in pdf file) for your kind information and necessary action at your end.

Yours faithfully,

Encl: - As above.

No.F.5 (3)/2018-19/DSCST/PG/VSQ-US174/ 2832-33

Copy for information to:-

1. Dy. Director, Information & Publicity Department, Govt. of NCT of Delhi, Vikas Bhawan, New Delhi-02 (enclosed herewith 150 Copies of reply of the above Question).

o/c
Joint Director (DSCST)

Dated: 26/2/19
Deptt. for the Welfare of
SC/ST/OBC (GNCTD)
Vikas Bhawan, New Delhi-02

o/c
Joint Director (DSCST)

A.K. SRIVASTAVA
Joint Director
Deptt. for the Welfare of
SC/ST/OBC (GNCTD)
Vikas Bhawan, New Delhi-02

अ.जा./ज.जा./अ.पि.व./अल्पसंख्यक कल्याण विभाग

बी-ब्लॉक, द्वितीय तल, विकास भवन, आई0 पी0 एस्टेट, नई दिल्ली-110002

अतारांकित प्रश्न संख्या - 174
दिनांक - 28 फरवरी, 2019
प्रश्नकर्ता - श्री आदर्श शास्त्री

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

क्र.सं.	प्रश्न	उत्तर
क	दिल्ली में अनु.जाति, अनु.जनजाति विभाग द्वारा स्थापित बारात घरों के संचालन/बुकिंग तथा रखरखाव हेतु वर्तमान में सरकार की नीति क्या है;	इस संदर्भ में विभाग द्वारा जारी दिशा निर्देशों की प्रतिलिपि अनुलग्नक "क" पर सलग्न है।
ख	क्या अनु.जाति, अनु. जनजाति विभाग के बारात घरों के संचालन हेतु सरकारी दिशा निर्देशों का पूर्णतः अनुपालन हो रहा है;	इस संबंध में दिशा निर्देश जारी कर दिये गये हैं। विभाग में बारात घरों के संचालन से संबंधित कुछ शिकायतें प्राप्त हुई हैं जिनके समाधान के लिये भू-स्वामित्व ऐजेंसियों को निर्देश जारी किये गये हैं।
ग	द्वारका विधान सभा क्षेत्र के अन्तर्गत अनु.जाति, अनु.जनजाति विभाग द्वारा स्थापित कुल बारात घर तथा उनके संचालन/बुकिंग/रखरखाव हेतु तत्संबंधित सरकारी दिशा निर्देशों/आदेश पत्र का ब्यौरा क्या है;	द्वारका विधान सभा क्षेत्र में पाँच बारात घरों/चौपालों के निर्माण के लिये इस विभाग द्वारा धनराशि दी गयी है। इनके संचालन से संबंधित दिशा निर्देशों की प्रतिलिपि अनुलग्नक 'क' में वर्णित है।
घ	द्वारका विधान सभा क्षेत्र के अन्तर्गत अनु.जाति, अनु.जनजाति विभाग द्वारा स्थापित कितने बारात घरों के मामले न्यायालय में विचाराधीन हैं; और	राजस्व विभाग द्वारा प्रदान की गई सूचना के अनुसार एक बारात घर का मामला न्यायालय में विचाराधीन है।
ड.	न्यायालय में विचाराधीन इन मामलों का ब्यौरा तथा वर्तमान स्थिति क्या है?	राजस्व विभाग द्वारा प्रदान की गई सूचना के आधार पर सिविल सूट संख्या 228/2015, पटियाला हाउस कोर्ट में लंबित है। अगली सुनवाई की तिथि 14.03.2019 है।

(संयुक्त निदेशक)

डीएससीएसटी
A.K. SRIVASTAVA
Joint Director

Deptt. for the Welfare of
SC/ST/OBC (GNCTD)
Vikas Bhawan, New Delhi-02

URGENT/ BY SPEED POST

GOVT. OF NCT OF DELHI
DEPARTMENT FOR THE WELFARE OF SC/ST/OBC/MIN.
B-BLOCK, 2ND FLOOR, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

No.F.3(20)2009-10 /DSCST/Imp./ 614-732

Dated: 15/1/18

OFFICE ORDER

In super session of all earlier orders issued on the similar subject, New procedure/guidelines is formulated with the prior approval of the Hon'ble Minister, Welfare of SC/ST for handing over and management of the chaupals/ Community Centers constructed under the scheme of "Improvement of SC/ST Basties" and related matters are as follows:-

Management of the assets by Govt. Agencies.

Primarily, wherever feasible, management of the Chaupals/Community Centers be carried out by the concerned custodians / land owning government agencies and user charges so collected from the booking be deposited in the Govt. accounts and be used for maintenance and watch & ward of the assets.

1. Management of the assets created on Lal Dora/Extended Lal Dora and Gram Sabha land etc. in the villages shall be carried out by concerned S.D.Ms. through Block Development Officers.
2. Management of the assets created on the land own by Delhi Urban Shelter Improvement Board, GNCT of Delhi be carried out by DUSIB at their own.

Management of the assets by local residents organizations.

Only in the situation where it is not feasible to carry out management of the assets by Govt. Agencies, the same may be handed over to the local organizations as follows:-

1. Management of chaupals / community centers may be handed over to a suitable local organization having majority of SC persons & duly recommended by area MLA. It should have a well defined governing body, duly elected by its members on year to year basis & membership of the organization should be open to all local SC/ST residents of the locality. Necessary amendments in the rules and regulations and Memorandum of Association of the organization shall be carried out within a period of six months for this purpose.
2. In case of any breakdown in functioning of SC/ST managing groups or other emergencies, the chaupal can be handed over to a government agency to run it temporarily till another robust organization takes it over.



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3. Where more than one eligible registered organization is available, preference may be given to the organization with longer tenure.
4. The organization should not have been constituted for profit to any individual or body of individuals.
5. Organization should have a well defined governing body duly elected by its members. Regular elections shall be held by the organization as per its Memorandum of Association.
6. There should be well defined set of guidelines for admitting members and rejection of an application made by a person for membership. The organization should not be deny membership to any local SC/ST resident who may apply for its membership without proper and justified reasons.
7. The organization should preferably be working within local area where the chaupal/community hall constructed by this Department falls.
8. Majority of the members in the organization should be persons belonging to SC/ST Community and the governing body/managing committee should have majority of the persons belonging to SC/ST Community.
9. Organization having experience of work in the field of welfare of SC/ST persons of the area may be given preference.
10. Members of the managing committee of the organization should not have been convicted for offence of moral turpitude.
11. The members of the managing committee of the organization should not be close relations and the managing committee should be a democratically elected body.
12. Preference should be given to an organization having adequate monetary resource at its command.
13. Preference should be given to an organization working in the local area of the chaupal/community hall and having its office in proximity to the community hall/chaupal.
14. RWA/NGO should be a non-political body and having no known affiliations with a political group.



15. Proper accounts of income & expenditure have to be maintained and submitted to its registering authority on yearly basis.
16. The chaupal shall be open for inspection by the functionaries of Government of NCT of Delhi.
17. The Management Committee shall be responsible for the day to day maintenance and upkeep.
18. The electric & water connection shall be in the name of the Management Committee of RWA/Association/Society of the local area to whom the chaupal has been handed over. The Management Committee shall be responsible for payment of electricity and water charges.
19. The Management Committee's responsibility is to ensure that the government assets are maintained and managed properly and not put to any kind of misuse by any group or any of the individuals.
20. The Chaupal shall not be used as the office of the RWA/Association/Society to whom the chaupal has been handed over.

General Guidelines:-

1. Handing over the management of assets to the local residents shall not construe any claim as matter of right. For optimum utilization of the assets, it will be in the discretion of the Govt. to utilize the infrastructure whole or a part, for any other useful purpose like opening of Mohalla Clinic, facilitation center, learning center, etc.
2. All the chaupals/community halls constructed out of funds provided by this department shall be covered.
3. In these Chaupals/community halls, vocational training courses and similar activities for women/girls may be allowed to be organized.
4. Govt. Agencies/ Department concerned shall be responsible for the necessary repair & renovation, of these chaupals/ community halls. The funds to this effect shall be provided by the Department for the Welfare of SC/ST/OBC/Minorities based on approved estimates.
5. Initially Management of the chaupals/community centers be handed over by the SDM for the period of one year to the organization recommended by area MLA , that prima facie full fills the criteria laid down by this department.



6. Area SDM, after obtaining necessary feedback from the beneficiaries of the chaupals/community centers shall take a decision in coordination with area MLA for renewal of MOU or otherwise on year to year basis.
7. Approved user charges for booking of the chaupals/community halls and proforma for MOU prepared by this Department.
8. Slight modifications in the standard user charges/rates of booking of the community hall/ chupals and terms and conditions of the MOU if required by the selected organization will be decided by SDM, in consultation with area MLA , concerned Executive Engineers and representatives of the selected organization.
9. To avoid unnecessary delay in handing over the management of assets to the selected organizations, necessary MOU may be signed by the office of the area SDM. After signing, copy of the MOU be forwarded to the Department for the welfare of SC/ST along with inventory of the assets by executing agencies for compilation of records. Physical possession of the assets be handed over to the representatives of the selected organization/group of local residents by the area Executive Engineer only after signing of required MOU.
10. Concerned Executive Engineer of the I&FC/DUSIB/any Govt. agency is the liaison officer between all the concerned authorities and responsible for proper handing over of the management of chaupal / community center after its construction.
11. Issue of handing over of management of chaupals / community centers should be finalized by the executing agency well before the completion of the work in consultation of area SDM so that utility created shall be open for usage of the beneficiaries at the time of its inauguration without any delay. Efforts shall also be made for proper handing over of the assets.
12. If required, any relaxation in the existing guidelines may be granted with the prior approval of the Hon'ble Minister (Welfare of SC/ST).

Standard user charges for the booking of the chaupal/community hall constructed of the funds from this Department.

- For Widows belonging to SC/ST Community - Rs. 2100
- For BPL families of SC/ST Community - Rs.2100
- For SC/ST Communities (Other than BPL/Widows) - Rs. 3100
- Communities other than SC/ST- Rs. 5100
- Charges for cleanliness- Rs.1,000
- Security Deposit- Rs. 5000 (Refundable)
- However, preference shall be given to SC/ST persons for the booking. Booking to the communities other than SC/ST may be allowed only when



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there is no booking for SC/ST person for the fixed day, 10 days before the day of booking

- Arrangement for water & electricity shall be made by the users themselves. If any applicant desires to make such arrangement then the charges would be mutually agreed up on by the applicant and the management committee and these would be over & above the charges mentioned above for booking one day.



(A.K. Srivastava)
Deputy Director (Implementation)

No.F.3(20)2009-10 /DSCST/Imp./ 614-732

Dated: 15/1/18

Copy to:

1. Secretaries to Hon'ble Ministers, GNCT of Delhi.
2. All MLAs.
3. Divisional Commissioner, GNCT of Delhi.
4. All District Magistrates (Revenue), GNCT of Delhi with the request to issue necessary directions to concerned SDMs.
5. Chief Engineer, I&FC Department, GNCT of Delhi.
6. Director (Panchayat), GNCT of Delhi with the request to issue necessary directions to B.D.Os.
7. All Executive Engineers, I &FC Department, GNCT of Delhi.
8. Chief Engineer (Coordination), DUSIB, GNCT of Delhi.
9. All Executive Engineers, DUSIB, GNCT of Delhi.
10. P.S. to Secretary (SC/ST).



(A.K. Srivastava)
Deputy Director (Implementation)

